

**IN THE SUPREME COURT OF INDIA
EXTRAORDINARY APPELLATE JURISDICTION**

SPECIAL LEAVE PETITION (CRL.) NO.11962 OF 2026

RAGHURAJ PRATAP SINGH

PETITIONER

VERSUS

BHANVI KUMARI SINGH

RESPONDENT

O R D E R

The petitioner and the respondent are locked in an acrimonious matrimony and resulting litigation, one of which is under the Protection of Women from Domestic Violence Act, 2005 (PWDV Act) is the subject matter of the above SLP.

2. The controversy is narrow insofar as whether the proceedings taken before the special designated MP/MLA Court at Rouse Avenue, would be maintainable for lack of jurisdiction especially considering the statutory mandate under territorial jurisdiction under Section 27 of the PWDV Act.

3. Originally the matter was filed before the Metropolitan Magistrate-02 (Mahila Court), South District, Saket Courts, New Delhi, which was later withdrawn and the Special Court approached, allegedly for expeditious disposal. The High Court of Delhi has affirmed the detailed order passed on various

decisions of this Court in ***Ashwini Kumar Upadhyay v. Union of India and Another***¹. Having gone through the one of the reports in **(2021) 20 SCC 613**, we are of the opinion that the Special Courts for MP/MLA were sought to be designated to try criminal cases against MPs/MLAs in offences under the Indian Penal Code (IPC) and the special legislations. Large pendency and delay occasioned, prompted this Court to pass orders directing designations of special Courts to ensure public accountability, promote vigilance and prevention of corruption.

4. We are not convinced that a matrimonial dispute can be agitated before such a special Court merely for reason of one of the parties being a legislator.

5. Be that as it may, we are not called upon to decide the question of law since the respondent who was present-in-person was more concerned about the expeditious disposal of the case. The learned counsel for the parties gave consent to transfer the case to the court where it was first filed i.e. Metropolitan Magistrate-02 (Mahila Court), South District, Saket Courts, New Delhi.

1 W.P.(C) No.699/2016

6. We make it clear that the observations made by us are merely prima facie and the question of law is kept open. On consent of the parties, it is directed that the case (***CT Case No.12/2024 titled 'Ms. Bhanvi Kumari Singh v. Sh. Raghuraj Pratap Singh'***) now pending before the Chief Metropolitan Magistrate; Rouse Avenue Courts, shall stand transferred to the Metropolitan Magistrate-02 (Mahila Court), South District, Saket Courts, New Delhi. We request the MM-02 Court to explore the possibility of disposal of the case within at least an year and the parties are directed to co-operate.
7. The Special Leave Petition stands disposed of.
8. Pending application(s), if any, shall also stand disposed of.

.....J.
[J.B.PARDIWALA]

.....J.
[K. VINOD CHANDRAN]

**NEW DELHI;
JULY 15, 2026**

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s).11962/2026

[Arising out of impugned final judgment and order dated 30-05-2026 in CRLMC No. 7205/2024 passed by the High Court of Delhi at New Delhi]

RAGHURAJ PRATAP SINGH

Petitioner(s)

VERSUS

BHANVI KUMARI SINGH

Respondent(s)

IA No. 187629/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

Date : 15-07-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE K. VINOD CHANDRAN

For Petitioner(s) :Ms. Kirti Uppal, Sr. Adv.
Mr. Gaurav Choudhary, AOR
Mr. Dhruv Gupta, Adv.
Mr. Anubhav Garg, Adv.

For Respondent(s) :Mr. Mohd Bilal, Adv.
Mr. Vishal Maurya, Adv.
Ms. Tanya Agarwal, AOR
Mr. Arvind Kumar Shukla, Adv.
Ms. Neena Shukla, Adv.
Ms. Surbhi Khanna, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. The Special Leave Petition is disposed of in terms of the signed order which is placed on the file.
2. Pending application(s), if any, shall also stand disposed of.

(HARPREET KAUR)
COURT MASTER (SH)

(POOJA SHARMA)
COURT MASTER (NSH)